

Mr. Devan
Deputy

R.M. Mack

B.S. Tripathy

P. Poudel

(18)

CAT/J/II

Mr. C. Roth

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

Arising out of
O.A. 50/89

(Civil)

Contempt Petition O.A./T.A./R.A. No. 34 1991

..... M. W. Datta Applicant(s)

Versus

..... Respondent(s)

Sr. No.	Date	Order with Signature
1.	23.12.91	<p>Division Bench by its judgment dated 14th January, 1991 passed in O.A. 50/989 has directed payment of wages to the Petitioner on prorata basis at the rate of the emoluments payable to a typist and who has further held that the Petitioner is entitled to weekly off as that of a regular employee. On this point there has been a serious dispute between the Petitioner and the Opposite Parties as to whether the Petitioner would be entitled to remuneration only on Saturday or both on Saturday and Sunday. My learned brother Mr. Sengupta has also made certain observations as Single Judge vide his order dated 24th October, 1991. As a Single Judge I am bound by the judgment of the Division Bench and hence the dispute which has arisen between the parties could be settled only by the Division Bench and therefore, the matter may be put up before the next Division Bench. Registry to put up this matter for admission on the next date when the Division Bench functions.</p> <p style="text-align: right;">K.N. Vice-Chairman</p>

(19)

‘A’

C.P.(C) 34/91

Serial No. of Order	Date of Order	Order with Signature
2	29.4.92	<p>In the presence of Mr. Ganeshwar Ralli, learned Standing Counsel, Mr. R.S. Datta, learned Counsel for the petitioner do not press the Contempt proceeding. Hence disposed of accordingly.</p> <p style="text-align: right;">Vice-chairman</p> <p style="text-align: right;">Member (A)</p>